

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.911/MP/2025 along with IA No. 96/2026

Subject : Petition under Section 79 of the Electricity Act, 2003, read with Article 12 of the Power Purchase Agreement dated 28.11.2023 executed between Eden Renewable Alma Private Limited and Solar Energy Corporation of India Limited, seeking approval of and consequential relief for Change in Law events.

Petitioner : Eden Renewable Alma Private Limited (ERAPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.

Date of Hearing : **13.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Mazag Andrabi, Advocate, ERAPL
Shri Rikit Shahi, Advocate, ERAPL
Ms. Shikha Ohri, Advocate, SECI
Shri Kartik Sharma, Advocate, SECI

Record of Proceedings

At the outset, the learned counsel for the Petitioner sought liberty to file a rejoinder to the reply filed by the Respondent/SECI to the IA No.96/2026. The Commission, acceding to the request, granted the Petitioner a week's time to file its rejoinder.

2. The Petition, along with IA, will be listed for hearing on **27.10.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)